

**SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPEALATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 14030 OF 2015

**THE PRINCIPAL OFFICER, LG ELECTRONICS INDIA
PVT. LTD., THROUGH ITS AUTHORIZED SIGNATORY
MR. ASHISH AGRAWAL**

....PETITIONER

VERSUS

**ASSISTANT COMMISSIONER OF INCOME TAX,
NOIDA AND ANR.**

....RESPONDENTS

OFFICE REPORT

It is submitted for information of the Hon'ble Court that the Special Leave Petition above-mentioned is filed against the consolidated final judgment and order dated 22nd April, 2015 of the High Court of Judicature at Allahabad in C.M.W.P (T) No. 126 of 2015.

It is further submitted for the information of the Hon'ble Court that the instant matter has been tagged with Special Leave Petition No. 13653 of 2015 entitled "PRINICPAL OFFICER LG ELECTRONICS INDIA PVT. LTD. THROUGH ITS AUTHORIZED SIGNATORY MR. ASHISH AGRAWAL vs ASSISTANT COMMISSIONER OF INCOME TAX, NOIDA AND ANR." as both are arising from common order.

It is further submitted for the information of the Hon'ble Court that Counsel for the Petitioner has filed a letter dated 28th April, 2015 stating therein that order dated 31st March, 2011, 24th February, 2015 and 28th March, 2013 are not required for this adjudication. Copy of letter is annexed at page no. 653 of the Paper Books.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED THIS THE 07TH DAY OF MAY, 2015.

ASSISTANT REGISTRAR

Copy to:-

Mr. R. Chandrachud, Advocate

ASSISTANT REGISTRAR